

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:3277

ANSWERED ON:23.03.2005

OPENING OF HOMEOPATHIC COLLEGES

Khandelwal Shri Vijay Kumar;Kulaste Shri Faggan Singh;Pateriya Smt. Neeta

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the procedures and norms laid down regarding taking approval for opening a Homeopathy College in the country ;
- (b) the details of facilities and eligibility to be possessed by the Institutes for being recognised as colleges and the agency deputed for conducting inspection prior to granting approval in this regard;
- (c) whether the Union Government has given approval for opening Homeopathy Colleges in certain States during the recent years;
- (d) if so, the details thereof, State-wise including the names of such Institutes;
- (e) the name of the agency which conducted inspection prior to opening the said Homeopathy Colleges;
- (f) whether the Union Government has given approval for opening the said Homeopathy Colleges without getting them inspected by a competent Homeopathy council and without any recommendation ;
- (g) if so, the facts of the matter; and
- (h) the reaction of the Government thereto?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE ( SMT. PANABAKA LAKSHMI)

(a) to (h) As per provisions under Section 12A of the Act, every person or medical institution is to submit a scheme to the Central Government for the purpose of obtaining permission and the Central Government is required to refer the scheme to the Central Council for its recommendations. On receipt of the scheme from the Central Government, the Central Council may obtain such particulars as may be considered necessary by it from the person or the medical institution concerned. After considering the schemes, the Central Council is required to submit it to the Central Government together with its recommendations thereon. The Central Government may, after considering the scheme and the recommendations of the Central Council, and after obtaining, wherever necessary, such other particulars as may be considered necessary by it from the person or the medical institution concerned, either approve or disapprove the scheme and any such approval is to be taken as a permission.

The details of facilities and eligibility to be possessed by the applicant institute include availability of building infrastructure for conducting classes, hospital, laboratories, office accommodation including for teaching faculties, recruitment of teaching, technical and non-technical manpower as per the minimum prescribed norms, prescribed quantity of land, no objection certificate from the State Government and consent of affiliation of the University concerned.

Government of India has given permission to J.R. Kissan Trust, Rohtak and J.R. Tantia Trust, Sriganganagar for opening of new Homoeopathy College at Rohtak (Haryana) and Sriganganagar (Rajasthan) respectively.

The applications received by the Central Government for opening of new Homoeopathy colleges at Rohtak and Sriganganagar were forwarded to the Central Council of Homoeopathy for recommendations under Section 12A of the amended Act. As the Central Council did not take action in terms of the legal provisions on the scheme (application) referred to them, the Central Government deputed experts, viz., Dr. S.P.Singh, Adviser(Homoeopathy) and Dr.T.N.S.Kurup, Assistant Director, CCRH for inspection of new Homoeopathy College at Rohtak (Haryana) and Prof. C.Nayak, Director (CCRH) and Dr. Alok Kumar, Deputy Adviser (Homoeopathy) for inspection of new Homoeopathy College & Research Institute at Sriganganagar, (Rajasthan) to satisfy itself. This was necessary as Section 12A (5) of the Act provides that `where within a period of one year from the date of submission of the Scheme to the Central Government under sub-section (2), no order is communicated by the Central Government to the person or medical institution submitting the scheme, such scheme shall be deemed to have been approved by the Central Government in the form in which it was submitted and accordingly, the permission of the Central Government required under sub-section (1) shall also be deemed to have been granted`. The Act does not in any way preclude the Central Government from deputing, as required, experts for inspections.

As per provisions under the HCC (Amendment) Act, 2002, the Central Government is empowered to grant permission to those existing colleges whose permission had lapsed in 2003-2004. The legal provisions have been followed in letter on spirit.